

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.01/AM09
HELD ON 01.05.2008 AT 2.30.00 PM UNDER THE CHAIRMANSHIP OF SHRI
R.S.GUJRAL, DGFT.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in Annexure-I.

Individual cases taken up for discussion and decisions are as under and elaborated in Annexure-II

List of cases for Policy Relaxation Committee Meeting No. 01AM09 to be held on **01.5.2008 at 2.30 PM** under the Chairmanship of Shri R.S. Gujral, DGFT, in Room No.4, Conference Room, DGFT, New Delhi.

S.No.	Name of the firm	File Number	Subject/Request	Decision	
1.	M/s. Rolex Lanolin Products Ltd., Mumbai	01/60/162/468/EFGC(PRC)	Regarding revalidation of advance licence No. 0310262455 dt. 05.04. 2005.	Approved	
2.	M/s. Bharat Resins Ltd., Mumbai	01/60/162/527/EFGC(PRC)	Regarding revalidation of advance authorization No. 0310340296 dt. 21.07. 2005.	Approved	
3.	M/s. Guhan Textile Mills (P) Ltd., Tirpur	01/94/180/882/AM08/PC-I	For restoration of clubbing of three advance license nos. already made and subsequently cancelled by RA and accepting both deemed and physical exports:- (i) 3210004896 dt. 16.07.2001; (ii) 3210006398 dt. 28.11.2001 and (iii) 3210005161 dt. 10.08.2001	Deferred	
4.	M/s. Nubiola India Pvt. Ltd., Chennai	01/60/162/500/EFGC(PRC)	Regarding EOP extension in advance authorization No. 0410057872 dt. 02.06.2004.	Approved	
5.	M/s. Bharat Resins Ltd., Mumbai	01/60/162/528/EFGC(PRC)	Regarding revalidation of advance authorization No. 0310323209 dt. 24.03. 2005.	Approved	
6.	M/s. SSP (P) Ltd., Faridabad	01/60/162/524/EFGC(PRC)	Regarding revalidation of advance authorization No. 0510149993 dt. 01.02. 2005.	Approved	
7.	M/s. HLS Asia Ltd., N.Delhi	01/93/180/061/AM08/PC.I(B)	Permission for import of mobile oil/CBM Well Logging Unit mounted on KeKenworth Truck from USA (with Left Hand Steering and Controls).	Rejected	

8.	M/s. Artemis Biotech (A Division of Themis Midicare Ltd), Mumbai	01/94/180/835/M08/PC-I	Extension in EO period against their advance license No. 0310035826 dt. 27.04.2000 for six months to utilize the excess imports made on the basis of adhoc norms ratified by the Norms Committee subsequently.	Approved	
9.	M/s. Nubiola India Pvt. Ltd., Chennai	01/60/162/503/EFGC(PRC)	Regarding EOP extension in advance authorization No. 0410051325 dt. 05.01.2004 and enhancement of EO quantity.	Approved	
10.	M/s. Everest Kanto Cylinder Ltd., Mumbai	01/94/180/952/AM08/PC-I	For revalidation of advance license No. 0310208114 dt. 13.06.03 for six months	Approved	
11.	M/s. Salarsons Chemicals Taloja Pvt. Ltd., Mumbai	01/94/180/694/AM08/PC-I	Revalidation of advance licence No. 0310306995 dt. 14.12.04 & 0310264533 dt. 21.04.04	Approved	
12.	M/s. Gargi Huttenes-Albertus Pvt. Ltd., Mumbai	01/94/180/652/AM08/PC-I	For condonation of procedural lapse of not mentioning advance license no. 0310278244 dt. 01.07.04 in one Shipping Bill No. 3620053 dt. 29.07.05.	Approved	
13.	M/s. Soundraraja Mills Ltd., Chennai	01/94/180/665/AM08/PC-I	EOP extension against advance licence No. 3510013557 dt. 23.8.2004 upto 22.8.2008.	Approved	
14.	M/s. Amoli Organics Pvt. Ltd., Mumbai.	01/94/180/839/AM08/PC-I	EOP extension against their advance licence No. 0310004459 dt. 12.08.99 for six months.	Approved	
15.	M/s. Bakul Pharma Pvt. Ltd., Mumbai.	01/94/180/748/AM08/PC-I	To allow clubbing of following four advance licences bearing Nos. (i) 0310201952 dt. 13.05.03; (ii) 0310263207 dt. 12.04.04; (iii) 0310269842 dt. 20.05.04 and (iv) 0310292491 dt. 20.09.04 (b) To allow revalidation of import validity for the licences mentioned at (ii) & (iv) above.	Approved	
16.	M/s. Rani Granites, Pondicherry	01/94/180/141/AM08/PC-I	Revalidation of advance licence No. 2610000368 dt. 17.1.2003	Approved	
17.	M/s. Adi Plastic Industries Pvt. Ltd., Kolhapur	01/94/180/877/AM08/PC-IV	Revalidation of advance licence No.3110019112 dt. 17.01.05	Approved	
18.	M/s. Bharat Heavy Electricals Ltd., Bhopal	01/94/180/535/AM08/PC-I	Waiver of composition fee imposed against advance licence No. 1110006311 dt. 04.07.03 while granting extension in EO period of the licence by PRC No. 06/AM08 datted 16.10.2007.	Rejected	
19.	M/s. Shilpa Midicare Raichur Ltd.,	01/94/180/619/AM08/PC-I	EOP extension against advance licence No. 0710018849 dated 24.1.2003 upto 31.12.2006 (=42 months).	Approved	

20.	M/s. Wires & Fabrics (SA) Ltd., Kolkata	01/94/180/619/AM08/PC-I	Revalidation of 20 advance licences for six months.	Approved	
21.	M/s. Taj Hotel Resorts and Palace, New Delhi	01/94/180/894/AM08/PC-I	Import of Cars, SUVs, All purposes Vehicles and Golf Carts under Served From India Scheme.	Case listed for PIC meeting No. 01/AM08 dt. 1.5.08	
22.	M/s. Volkswagen India Pvt. Ltd., Mumbai	01/93180/068/AM08/PC-I(B)	Request for issuance of No Objection for import of a second hand car (produced in 2002) for conducting exhaust analyzer system/emission test and re-export under Agreement between ARAI and Volkswagen, Germany.	Approved	
23.	Shri Pradeep Garg, MD, Kundan Rice Mills Ltd., N. Delhi.	01/93/180/072/AM08/PC-(B)	Request for acceptance of Type Approval Certificate from an agency outside the country of manufacture.	Approved	
24.	M/s. Shubhada Polymers Products P. Ltd., Mumbai	01/60/162/370/AM08/EFGC(PRC)	Regarding EOP extension of advance licence No. 0310245008 dt. 01.01.2004 or regularization and redemption purposes, upto 31.3.2007.	Approved	
25.	M/s. United Metal Industries, Chennai	01/60/162/333/AM08/EFGC(PRC)	Regarding revalidation of advance authorization No. 0410067688 dt. 15.2.2005.	Approved	
26.	M/s. Nissan Motor India Pvt. Ltd., Mumbai	01/93/180/056/AM08/PC-(B)	Permission for import of 2 units of passenger cars for Research and Development (testing of road worthiness) and re-export.	Deferred	
27.	M/s. Bharat Heavy Electricals Ltd., New Delhi	01/94/180/1095/AM08/PC-I	Regarding procedural difficulty in utilization of duty credit scrip under Served From India Scheme- SFIS Scrip No. 0510176769 dt. 20.02.2006 (Balance value Rs. 2,24,08,310/-).	Deferred	
28.	M/s. Patel Engineering Ltd., Mumbai	01/89/180/Misc. 01/AM09/PC2(a)	Relaxation in Policy provisions for import of Used Trucks (Off Highway Construction Equipment) for Sewerage Project of Municipal Corporation of Greater Mumbai.	Rejected	
29.	M/s. Hindustan Construction Co. Ltd., Mumbai	01/93/180/2529/AM08/PC-II(B)	Request for Relaxation from requirement of condition No. 1(II)(a) of I.L.N. to chapter 87 of ITC(HS) for import of 4 Nos. Used Mine Trucks. Make: Atlas Copco Wagner, Model-420 (year of manufacture -1999 and 2000)	Approved	
30.	M/s. M.J. Bio-Pharm Pvt.Ltd., Mumbai.	01/60/162/585/AM08//EFGC(PRC)	EOP extension of Adv. Auth.. No.0310305136 dt. 3.12.2004	Approved	
31.	M/s. Arihant Impex, Mumbai	01/60/162/552/AM08/EFGC(PRC)	Regarding revalidation of advance licence No. 0310241281 dt. 11.12.2003.	Approved	

32.	M/s. Utkarsh Tubes Ltd., Kolkatta	01/60/162/435/AM08 /EFGC(PRC)	Regarding revalidation of advance authorization No. 0210075764 dt. 2.3.2005.	Approved	
33.	M/s. M.J. Bio-Pharm Pvt.Ltd., Mumbai.	01/60/162/586/AM08 //EFGC(PRC)	EOP extension of Adv. Auth.. No.0310304929 dt. 2.12.2004	Approved	

34.	M/s. J.K. Synthetics Ltd., Kanpur	01/60/162/486/AM08 /EFGC(PRC)	Reg. condonation/ waiver from submission of some original documents against 2 adv. Licences.		
35.	M/s. DIC India Ltd., Kolkatta	01/94/180/1100/AM08 /PC-4	Revalidation of advance lic. No. 0210074085 dt. 17.01.05 for six months.	Approved	
36.	M/s. Synthitc Industrial Chemicals Ltd., Cochin	01/94/180/1082/AM08 /PC-4	EOP Extension against 21 adv. Licences import of spices for the manufacture of Spice Oils and Oleoresins.	Rejected	
37	M/s. Usha Intercontinental (India), New Delhi	01/94/180/22/AM09 /PC-4	EOP Extension against adv. Licence No. 0510151626 dated 23.2.2005 for a period of one month.	Approved	
38.	M/s. E.I. DuPont Pvt Ltd., Manjusrar	01/94/180/953/AM09 /PC-4	Revalidation of advance lic. No. 341000937 dt. 01.01.04 for six months.	Approved	
39.	M/s.Torrent Pharmaceuticals Ltd., Ahmedabad	01/94/180/1084/AM09 /PC-I	EOP Extension against adv. Licence No. 0810056275 dated 12.5.2006 under Policy Circular No. 9 dated 30.6.03	Approved	
40.	M/s. Vallabhadas Kanji Ltd., Alleppy	01/94/180/171/AM09 /PC-I	Revalidation of advance lic. No. 1010012937 dt. 9.06.03 for clubbing with advance lic. No. 1010011817 dt. 10.2.03	Approved	
41.	M/s. Ansum Multitech (India) Ltd., New Delhi	01/94/180/247/AM09 /PC-I	Revalidation of advance lic. No. 0510140639 dt. 15.10.04	Approved	
42.	M/s. Torrent Pharmaceuticals Ltd., Ahmedabad	01/94/180/1083/AM09 /PC-4	Extension in EO against adv. Licence No. 081005530 dated 12.4.2006 under Policy Circular No. 9 dated 30.6.03	Approved	
43.	M/s. S.K. Industries, New Delhi	01/94/180/205/AM09 /PC-I	Revalidation against adv. Lic. No. 0510115326 dt. 19.1.2004	Approved	
44.	M/s. Metro International, New Delhi.	01/94/180/1080/AM08 / PC-4	Relaxation of the provision to allow the supporting manufacturer as deemed co-licensee or to consider the correction of the same in the	Approved	

			licence from supporting manufacturer to co-licensee from the date of issue of the licence.		
45.	M/s. Nova Sara India Pvt. Ltd., New Delhi	01/94/180/1077/AM08 / PC-4	Against adv. Lic. No. 2910007128 dt. 13.1.2005 (i) post facto approval for EOP extension up to 30 th April 2008 for export of 3 Nos. of Casing Tong, and (ii) EOP extension for a period of 6 months with composition fee for export of balance 2 pieces.	Approved	
46.	M/s. United Phosphorus Ltd., Mumbai	01/94/180/285/AM08/ PC-I	Clubbing of adv. Lic. Nos. 0310102560 dt. 19.9.2001 & 0310368288 dt. 23.2.2006 for regularization purpose, which would require:- EOP extension of adv. Lic. No. 0310102560 dt. 19.9.2001 up to 23.2.2006	Approved	
47.	M/s. V.S. International P. Ltd., Mumbai	01/94/180/21/AM08/ PC-4	For EOP extension against advance licence No.0310341978 dt. 8.8.2005 by way of relaxation of condition of Policy circular No.9 dt. 30.6.03on import of drugs under advance licence.	Approved	
48.	M/s. V.S. International P. Ltd., Mumbai	01/94/180/20/AM08/ PC-4	For EOP extension against advance licence No.0310293502 dt. 24.9.2004.	Approved	
49.	M/s. Aditya Birla Nuvo Ltd., Hoogly	01/94/180/254/AM08/ PC-I	Revalidation of advance licence No. 0210045977 dt. 20.03.2003 for clubbing purpose only.	Approved	
50.	M/s. Samsonite South Asia Pvt. Ltd., Nasik	01/94/180/1124/AM08 /PC-4	Restoration of 10% cut applied on DEPB No. 0310411207 dt. 7.12.06	Approved	

.....

ANNEXURE-I

1. Shri R.S.Gujral, DGFT – in the Chair
2. Shri Shyam Aggawal, Addl. DG
3. Shri S.K. Prasad, Addl. DG
4. Shri S.K.Samal, Jt.DGFT
5. Shri Anil Agarwal, Jt.DGFT
6. Shri A.K. Singh, Jt.DGFT
7. Shri O.P.Hisaria, Jt.DGFT
8. Shri G.S.R. Reddy, Jt.DGFT
9. Shri Tapan Mazumder, Jt.DGFT
10. Shri A.C. Jha, Dy.DGFT.

Annexure –II

Details of decision taken in individual cases :

Case No. 1 M/s. Rolex Lanolin Products Ltd., Mumbai

File No. 01/60/162/468/EFGC(PRC)

Meeting No.01/AM09 date: 01.05.08

Subject: Regarding revalidation of advance licence No. 0310262455
dt. 05.04. 2005.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. . 0310262455 dt. 05.04.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and subject to verification of issue of EODC by RA.

Case No. 2 M/s. Bharat Resins Ltd., Mumbai

File No. 01/60/162/527/EFGC(PRC)

Meeting No.01/AM08 date: 01.05.08

Subject: Regarding revalidation of advance authorization No. 0310340296 dt. 21.07. 2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310340296 dt. 21.07. 2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EO period.

Case No. 3 M/s. Guhan Textile Mills (P) Ltd., Tirupur

File No. 01/94/180/882/AM08/PC-I

F.No. Meeting No.01/AM09 date: 01.05.08

Subject : For restoration of clubbing of three advance license nos. already made and subsequently cancelled by RA and accepting both deemed and physical exports:-

- (i) 3210004896 dt. 16.07.2001;
- (ii) 3210006398 dt. 28.11.2001 and
- (iii) 3210005161 dt. 10.08.2001

The Committee decided to defer the case. It may be checked if PRC considered any such case favourably in the year 2002 and 2003. It may also be checked if any such case was considered by the PRC and rejected by it.

Case No. 4 M/s. Nubiola India Pvt. Ltd., Chennai
F.No. 01/60/162/500/AM08/EFGC(PRC)
Meeting No.01/AM09 date: 01.05.08
Subject : Regarding EOP extension in advance licence No.
0410057872 dt. 02.06.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0410057872 dt. 02.06.2004 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled within the valid EOP.

Case No. 5 M/s. Bharat Resins Ltd., Mumbai
F.No. 01/60/162/528/AM08/EFGC(PRC)
Meeting No.01/AM08 date: 01.05.08
Subject : Regarding revalidation of advance authorization No.
0310323209 dt. 21.03. 2005.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. . 0310323209 dt. 21.03. 2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence .

Case No. 6 M/s. M/s. SSP (P) Ltd., Faridabad
 F.No. 01/60/162/524/AM08/EFGC(PRC)
 Meeting No.01/AM09 date: 07.05.08
 Subject : Regarding revalidation of advance authorization No.
 0510149993 dt. 01.02. 2005.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. . 0510149993 dt. 01.02. 2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and subject to verification of issue of EODC by RA.

Case No. 7 M/s. HLS Asia Ltd., N.Delhi
 F.No. 01/93/180/061/AM08/PC.I(B)
 Meeting No.10/AM09 date: 01.05.08
 Subject : Permission for import of mobile oil/CBM Well Logging Unit mounted on Kenworth Truck from USA (with Left Hand Steering and Controls).

The Committee noted that request for import of Left Hand Drive Vehicles has been rejected in the past by C&IM. Hence, the Committee decided to reject the request of the firm .

Case No. 8 M/s. Artemis Biotech (A Division of Themis Medicare Ltd), Mumbai
 File No. 01/94/180/835/M08/PC-I
 Meeting No.01/AM09 date: 01.05.08
 Subject : Extension in EO period against their advance license No. 0310035826 dt. 27.04.2000 for six months to utilize the excess imports made on the basis of adhoc norms ratified by the Norms Committee subsequently.

The Committee noted that EO fulfilled in this case is 100% qty. wise and 95% value wise, as claimed by the firm. Therefore, Committee decided to extend the EO period in respect of advance licence No. 0310035826 dt. 27.04.2000 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled within the valid EOP.

Case No. 9 M/s. Nubiola India Pvt. Ltd., Chennai
F.No. 01/60/162/503/AM08/EFGC(PRC)

Meeting No. 01/AM09 date: 01.05.08

Subject : Regarding EOP extension in advance authorization No. 0410051325 dt. 05.01.2004 and enhancement of EO quantity.

The Committee noted that the consumption of the duty free imported material was erroneously short declared in all shipping bills as 1.27 MT instead of 10.8 MT. Since the shipping bills are not amendable after three years, the firm has requested for extension in EOP so that they could complete the balance EO vis-à-vis the short declared quantity of duty free imported material against the subject licence. Since EO has been fulfilled 100%, both value-wise and quantity-wise, as per the original EO, the Committee decided to extend the EO period for a period of six months from the date of endorsement subject to payment of composition fee @ 1% per month on the duty saved amount vis-à-vis the exports made after valid EOP, and also subject to verification of RA of 100% fulfillment of original EO, as claimed by the firm.

Case No. 10 M/s. Everest Kanto Cylinder Ltd., Mumbai
F.No. 01/94/180/952/AM/08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : For revalidation of advance license No. 0310208114 dt. 13.06.03 for six months

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310208114 dt. 13.06.03 for a period of six months

from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within the valid EOP.

Case No. 11 M/s. Salarsons Chemicals Taloja Pvt. Ltd., Mumbai
F.No. 01/94/180/694/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : Revalidation of advance licence No. 0310306995 dt. 14.12.04 & 0310264533 dt. 21.04.04

The Committee noted that EO fulfilled in these two licences is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310306995 dt. 14.12.04 & 310264533 dt. 21.04.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EO period.

Case No. 12 M/s. Gargi Huttenes-Albertus Pvt. Ltd., Mumbai
F.No. 01/94/180/652/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : For condonation of procedural lapse of not mentioning advance license no. 0310278244 dt. 01.07.04 in one Shipping Bill No. 3620053 dt. 29.07.05.

The Committee noted that in one of the shipping bills mentioned above the relevant advance licence number and date could not be mentioned. However, licence number has been shown in invoice and ARE-I and the shipping bill has the corresponding ARE-I details. Since the documents furnished by the firm established correlation of exports made against the said shipping bill to the above mentioned advance licence, the Committee decided to accept the request of the firm to consider the shipments made against Shipping Bill No.3620053 dated 29.7.2005 towards fulfillment of EO against the subject licence, subject to verification of the documents by the RA to establish the aforesaid correlation.

Case No. 13 M/s. Soundararaja Mills Ltd., Chennai

F.No. 01/94/180/665/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : EOP extension against advance licence No. 3510013557
dt. 23.8.2004 upto 22.8.2008.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 3510013557 dt. 23.8.2004 upto 22.8.2008 subject to payment of composition fee @1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled within the valid EOP.

Case No. 14 M/s. Amoli Organics Pvt. Ltd., Mumbai.

F.No. 01/94/180/839/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : EOP extension against their advance licence No.
0310004459 dt. 12.08.99 for six months.

The Committee noted that EO fulfilled in this case is 86%qty. wise within valid EOP, as claimed by the firm. It was therefore decided to extend EOP against advance licence No. 0310004459 dt. 12.08.99 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled within the valid EOP.

Case No. 15 M/s. Bakul Pharma Pvt. Ltd., Mumbai.

F.No. 01/94/180/748/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : (a) To allow clubbing of following four advance licences bearing Nos.

- (i) 0310201952 dt. 13.05.03;
 - (ii) 0310263207 dt. 12.04.04;
 - (iii) 0310269842 dt. 20.05.04 and
 - (iv) 0310292491 dt. 20.09.04
- (b) To allow revalidation of import validity for the licences mentioned at (ii), (iii) & (iv) above.

The Committee decided to revalidate the advance licence No. 0310263207 dt. 12.04.04; 0310269842 dt. 20.05.04 and 0310292491 dt. 20.09.04 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence only for clubbing purpose and no further import to be allowed against these licences. This is also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 16 M/s. Rani Granites, Pondicherry

F.No. 01/94/180/141/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject: Revalidation of advance licence No. 2610000368 dt, 17.1.2003

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to revalidate the advance licence No. 2610000368 dt, 17.1.2003 for period of six months from the date of endorsement on the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within the valid EOP.

Case No. 17 M/s. Aadi Plastic Industries Pvt. Ltd., Kolhapur
F.No. 01/94/180/877/AM08/PC-IV
Meeting No.01/AM09 date: 01.05.08
Subject: Revalidation of advance licence No.3110019112 dt. 17.01.05

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110019112 dt. 17.01.05 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm and mentioned above within valid EOP.

Case No. 18 M/s. Bharat Heavy Electricals Ltd., Bhopal
F.No. 01/94/180/535/AM08/PC-I
Meeting No.01/AM09 date: 01.05.08
Subject: Waiver of composition fee imposed against advance licence No. 1110006311 dt. 04.07.03 while granting extension in EO period of the licence by PRC No. 06/AM08 dated 16.10.2007.

The request for waiver of composition fee is rejected as composition fee is a standard condition governing the cases in which PRC approves revalidation of licences.

Case No.19 M/s. Shilpa Medicare Ltd., Raichur
F.No. 01/94/180/619/AM08/PC-I
Meeting No.01/AM09 date: 01.05.08
Subject: EOP extension against advance licence No. 0710018849 dated 24.1.2003 upto 31.12.2006 (=42 months).

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0710018849 dated 24.1.2003 upto 31.12.2006 (=42 months) for regularisation of exports made after the valid EOP. This is subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.20 M/s. Wires & Fabrics (SA) Ltd., Kolkatta

F.No. 01/94/180/619/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject : Revalidation of following 20 Nos. of advance licences for six months:-

S.No.	Adv. License No. & date	S.No.	Adv. License No. & date
1.	0210033471 dt. 10.4.02	11.	0210061250 dt. 20.2.04
2.	0210049563 dt. 22.5.03	12.	0210061838 dt. 8.3.04
3.	0210052121 dt. 9.7.03	13.	0210061950 dt. 10.3.04
4.	0210054022 dt. 19.8.03	14.	0210062191 dt. 16.3.04
5.	0210055114 dt. 12.9.03	15.	0210063140 dt. 02.4.04
6.	0210061088 dt. 17.2.04	16.	0210064403 dt. 13.5.04
7.	0210061089 dt. 17.2.04	17.	0210065375 dt. 4.6. 04
8.	0210061087 dt. 17.2.04	18.	0210064575 dt. 18.5.04
9.	0210061073 dt. 17.2.04	19.	0210065084 dt. 31.5.04
10.	0210061131 dt. 19.2.04	20.	0210065450 dt. 7.6. 04

The Committee noted that EO fulfilled against the above licences is more than 50% in terms of quantity as well as value within valid EOP. Therefore it was decided to revalidate these licences for a period of six months from the date of endorsement of the licences subject to payment of composition fee @ 1% on the unutilised value of the licences and subject to verification by RA of fulfillment of EO to the extent of more than 50% within the valid EO period.

Case No.21 M/s. Taj Hotel Resorts and Palace, New Delhi
 F.No. 01/94/180/894/AM08/PC-I
 Meeting No.01/AM09 date: 01.05.08
 Subject : Import of Cars, SUVs, All purposes Vehicles and Golf Carts under Served From India Scheme.

The Committee noted that the above matter relates to Policy interpretation. Therefore it was decided that the case may be taken off the PRC agenda and listed for PIC to be held today.

Case No.22 M/s. Volkswagen India Pvt. Ltd., Mumbai
 F.No. 01/93180/068/AM08/PC-I(B)
 Meeting No.01/AM09 date: 01.05.08
 Subject: Request for issuance of No Objection for import of a second hand car (produced in 2002) for conducting exhaust analyzer system/emission test and re-export under Agreement between ARAI and Volkswagen, Germany.

The Committee noted that M/s. Volkswagen India Private Ltd. is an automobile manufacturer and they are importing this second hand vehicle for conducting research in collaboration with ARAI, Pune. This Institute is the recognized testing laboratory in the country. Further, it was noted that the car will not be driven on road in India. Thus, the Committee agreed to the approval already granted in the case. Ex-post facto.

Case No. 23 M/s. Shri Pradeep Garg, MD, M/s. Kundan Rice Mills Ltd., N. Delhi.
 F.No. 01/93/180/072/AM08/PC-(B)
 Meeting No.01/AM09 date: 01.05.08
 Subject : Request for acceptance of Type Approval Certificate from an agency outside the country of manufacture.

The Committee took note of the following factors:

- (i) There is no approved agency for granting 'Type Approval Certificate ' based in South Africa;

- (ii) As per Notification No. 62 dated 12.12.07, in case of Motorcycles of 800 c.c. and above, Type Approval Certificate from any agency located in EU countries is acceptable; and
- (iii) The applicant is ready to provide a 'Type Approval Certificate' from a designated Agency in Luxemburg, an EU member state.

Based on the above, the request of the firm was agreed to.

Case No.24 M/s. Shubhada Polymers Products P. Ltd., Mumbai
 F.No. 01/60/162/370/AM08/ EFGC(PRC)
 Meeting No.01/AM09 date: 01.05.08
 Subject : Regarding EOP extension of advance licence No. 0310245008 dt. 01.01.2004 for regularization and redemption purposes, upto 31.3.2007.

The Committee noted that EO fulfilled in this case is 93% qty. wise within valid EOP, as claimed by the firm and the balance EO outside the EOP. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310245008 dt. 01.01.2004 upto 31.3.2007, for regularisation purposes, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.25 M/s. United Metal Industries, Chennai
 F.No. 01/60/162/333/AM08/EFGC(PRC)
 Meeting No.01/AM09 date: 01.05.08
 Subject : Request for revalidation against advance authorisation 0410067688 dt. 15.2.2005.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance authorization 0410067688 dt. 15.2.2005. for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and subject to verification of issue of EODC by RA.

Case No.26 M/s. Nissan Motor India Pvt. Ltd., Mumbai

F.No. 01/93/180/056/AM08/PC-I(B)

Meeting No.01/AM09 date: 01.05.08

Subject: Permission for import of 2 units of passenger cars for Research and Development (testing of road worthiness) and re-export.

The committee noted that the request here is for Permission for import of 2 units of passenger cars for Research and Development (testing of road worthiness) and re-export. The Committee decided to solicit the views of RTA for the same.

Case No.27 M/s. Bharat Heavy Electricals Ltd., New Delhi

F.No. 01/94/180/1095/AM08/PC-I

Meeting No.01/AM09 date: 01.05.08

Subject: Regarding procedural difficulty in utilization of duty credit scrip under Served From India Scheme- SFIS Scrip No. 0510176769 dt. 20.02.2006 (Balance value Rs. 2,24,08,310/-).

As regards Para 3.6.4.5 of the FTP and the clause that imports shall relate to any service sector business of the applicant, the Committee decided that the matter may be examined further by the concerned division. The matter relating to wording used in Customs and Central Excise Notification may be taken up with Customs and clarification sought.

Case No.28 M/s. Patel Engineering Ltd., Mumbai

F.No. 01/89/180/Misc. 01/AM09/PC2(a)

Meeting No.01/AM09 date: 01.05.08

Subject : Relaxation in Policy provisions for import of Used Trucks (Off Highway Construction Equipment) for Sewerage Project of Municipal Corporation of Greater Mumbai.

The Committee noted the purpose of import of these 4 vehicles is to use them on a project of Mumbai Municipal Corporation. It was noted that in such kind of a project, it will not be possible for the importer to keep the vehicles off road. The Committee also noted that two of the 4 vehicles are more than 10 year old. Further, the vehicles have been acquired by the importer through an auctioneer in Dubai. In view of the above facts, it was decided to reject the request.

Case No.29 M/s. Hindustan Construction Co. Ltd.,
Mumbai

F.No. 01/93/180/2529/AM08/PC-II(B)

Meeting No.01/AM09 date: 01.05.08

Subject : Request for Relaxation from requirement of condition No. 1(II)(a) of I.L.N. to chapter 87 of ITC(HS) for import of 4 Nos. Used Mine Trucks. Make: Atlas Copco Wagner, Model-420 (year of manufacture -1999 and 2000).

The Committee took note of the earlier relaxation granted to the firm on 19.12.2007. The Committee further granted relaxation that import of used vehicles older than 3 years in this case may be permitted, as they are required to be used only in enclosed mine area. Further, this relaxation is subject to the condition that all the imported vehicles must be right hand steering and control.

Case No.30 M/s.M.J. Biopharm Pvt. Ltd., Mumbai

F.No.01/60/162/585/AM08/EFGC(PRC)

Meeting No.01/AM09 date: 01.05.08

Subject : Request for EOP extension against advance authorisation
No.0310305136 dt. 3.12.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance Auth. No.0310305136 dt. 3.12.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP, and also subject to verification by RA of exports claimed to be made by the firm.

Case No.31 M/s. Arihant Impex, Mumbai

F.No.01/60/162/552/AM08/EFGC(PRC)

Meeting No.01/AM09 date: 01.05.08

Subject : Request for revalidation of advance No. 0310241281 dt. 11.12.2003.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310241281 dt. 11.12.2003. for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No.32 M/s. Utkarsh Tubes Ltd., Kolkatta

F.No. 01/60/162/435/AM08 /EFGC(PRC)

Meeting No.01/AM09 date: 01.05.08

Subject : Regarding revalidation of advance authorization No. 0210075764 dt. 2.3.2005.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance authorization No. 0210075764 dt. 2.3.2005 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif

value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.33 M/s. M/s. M.J. Biopharm Pvt. Ltd., Mumbai
 F.No.01/60/162/586/AM08/EFGC(PRC)
 Meeting No.01/AM09 date: 01.05.08
 Subject : Request for EOP extension against advance authorisation
 No.0310304929 dt. 2.12.2004

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance Auth.. No.0310304929 dt. 2.12.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP, and also subject to verification by RA of exports claims to be made by the firm.

Case No.34 M/s.. J.K. Synthetics Ltd., Kanpur
 F.No. 01/60/162/486/AM08/EFGC(PRC)
 Meeting No.01/AM08 date: 01.05.08
 Subject: Reg. condonation/ waiver from submission of some original documents against 2 adv. Licence No. P/L/2049145 dt. 15.1.1993 & 2274755 dt. 9.12.95.

The Committee decided that photocopy of BRC can not be accepted. Either photocopy of BRC is attested by Bank in original or a certificate from Bank that there is no outstanding dues on exports proceeds for more than six months.

Case No.35 M/s. DIC India Ltd, Kolkatta
 F.No. 01/94/180/1100/AM08/PC-4
 Meeting No.01AM08 date: 01.05.08
 Subject: Revalidation of advance lic. No. 0210074085 dt. 17.01.05 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. No. 0210074085 dt. 17.01.05 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.36 M/s. Synthetic Industrial Chemicals Ltd., Cochin

F.No. 01/94/180/1082/AM08/PC-4

Meeting No.11/AM08 date: 01.05.08

Subject: EOP Extension against 21 adv. Licences import of spices for the manufacture of Spice Oils and Oleoresins.

The Committee is of the view that enhancement in EOP for vide PN No. 60 cannot be retrospective . Hence, the Committee decided to reject the request.

Case No.37 M/s. Usha Intercontinental (India), New Delhi

F.No. 01/94/180/22/AM09/PC-4

Meeting No.01/AM08 date: 01.05.08

Subject: Request for EOP extension against advance 0510151626 dated 23.2.2005 for a period of one month.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0510151626 dated 23.2.2005 for a period of one month from the date of endorsement in the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within valid EOP.

Case No.38 M/s. E.I. DuPont Pvt Ltd., Manjusr

F.No. 01/94/180/953/AM08/PC-4

Meeting No.01/AM08 date: 01.05.08

Subject: Revalidation of advance lic. No. 3410009377 dt. 01.01.04 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410009377 dt. 01.01.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.39 M/s. Torrent Pharmaceuticals Ltd., Ahmedabad

F.No. 01/94/180/1084/AM08/PC-I

Meeting No.01/AM08 date: 01.05.08

Subject: EOP Extension against adv. Licence No. 0810056275 dated 12.5.2006 under Policy Circular No. 9 dated 30.6.03

The Committee noted that EO fulfilled in this case is less than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0810056275 dated 12.5.2006 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within valid EOP.

Case No.40 M/s. Vallabhdas Kanji Ltd., Alleppey

F.No. 01/94/180/171/AM08/PC-I

Meeting No. 01/AM08 date: 01.05.08

Subject: Revalidation of advance lic. No. 1010012937 dt. 9.06.03 for clubbing with advance lic. No. 1010011817 dt. 10.2.03

The Committee noted that EO fulfilled against the licence No. 1010012937 dt. 9.06.03 is 84.67% qty. wise and 91% value wise within valid EOP, as claimed by the firm. The Committee decided to revalidate the advance licence No. 1010012937 dt. 9.06.03 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence only for clubbing purpose and no further import to be allowed and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No.41 M/s. Ansum Multitech (India) Ltd., New Delhi

F.No. 01/94/180/247/AM08/PC-I

Meeting No.01/AM08 date: 01.05.08

Subject: Request for revalidation of advance licence No. 0510140639 dt. 15.10.04 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0510140639 dt. 15.10.04 prorata to exports made for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.42 M/s. Torrent Pharmaceuticals Ltd., Ahmedabad

F.No.01/94/180/1083/AM08/PC-IV

Meeting No. 01/AM08 date: 01.05.08

Subject: Extension in EO against adv. Licence No. 0810055630 dated 12.4.2006 under Policy Circular No. 9 dated 30.6.03

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0810055630 dated 12.4.2006 under Policy Circular No. 9 dated 30.6.03 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within valid EOP. The Committee also directed that in future such cases should not come from the firm for export of samples.

Case No.43 M/s. . S.K. Industries, New Delhi

F.No. 01/94/180/205/AM08/PC-I

Meeting No. 01/AM08 date: 01.05.08

Subject: Revalidation against adv. Lic. No. 0510115326 dt. 19.1.2004

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. . 0510115326 dt. 19.1.2004 for a period of six months from the date of endorsement in the licence after pro-rata reduction in import entitlement, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm

Case No.44 M/s. Metro International, New Delhi.

F.No. 01/94/180/1080/AM08/PC-4

Meeting No. 01/AM08 date: 01.05.08

Subject: Relaxation of the provision to allow the supporting manufacturer as deemed co-licensee or to consider the correction of the same in the licence from supporting manufacturer to co-licensee from the date of issue of the licence.

The Committee noted that the Bond was filed jointly to Customs by the firm. Therefore it was decided to regularize the issue by considering m/s Metro Tyres Ltd. as co-licensee.

Case No.45 M/s. Nova Sara India Pvt. Ltd., New Delhi

F.No. 01/94/180/1077/AM08/PC-4

Meeting No. 01/AM08 date: 01.05.08

Subject: Against adv. Lic. No. 2910007128 dt. 13.1.2005 (i) post facto approval for EOP extension up to 30th April 2008 for export of 3 Nos. of Casing Tong, and (ii) EOP extension for a period of 6 months with composition fee for export of balance 2 pieces.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to accord ex-post-facto approval of EOP extension upto 30.4.2008 against adv. Lic. No. 2910007128 dt. 13.1.2005 for export of 3 Nos. of Casing Tong. The Committee also decided to extend EOP for a period of 6 months for export of balance 2 pieces, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within valid EOP

Case No.46 M/s. . United Phosphorus Ltd., Mumbai

F.No. 01/94/180/285/AM08/PC-I

Meeting No. 01/AM08 date: 01.05.08

Subject: Clubbing of adv. Lic. Nos. 0310102560 dt. 19.9.2001 & 0310368288 dt. 23.2.2006 for regularization purpose, which would require:- EOP extension of adv. Lic. No. 0310102560 dt. 19.9.2001 up to 23.2.2006.

The Committee noted that EO fulfilled with in valid EOP against Advance Licence Number 0310102560 dated 19.9.2001 is more than 50%. Hence it was decided to extend the EO period against this licence for a period of six months from the date of endorsement of the licence subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP. This extension of EOP is not for further exports against the subject licence, but to facilitate clubbing with licence No.0310368288 dated 23.2.2006.

Case No.47 M/s. V.S. International P. Ltd., Mumbai

F.No. 01/94/180/21/AM08/PC-4

Meeting No. 01/AM08 date: 01.05.08

Subject: EOP extension against advance licence No.0310341978 dt. 8.8.2005 by way of relaxation of condition of Policy circular No.9 dt. 30.6.03 on import of drugs under advance licence.

The Committee noted that EO fulfilled in respect of above licence is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310341978 dt. 8.8.2005. for a period of six months from the date of endorsement of the licence subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No.48 M/s. V.S. International P. Ltd., Mumbai

F.No. 01/94/180/20/AM09/PC-4

Meeting No. 01/AM08 date: 01.05.08

Subject: For EOP extension against advance licence No.0310293502 dt. 24.9.2004.

The Committee noted that EO fulfilled in respect of the above licence is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310293502 dt. 24.9.2004 for a period of six months from the date of endorsement of the licence subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No.49 M/s. Aditya Birla Nuvo Ltd., Hoogly

F.No. 01/94/180/254/AM08/PC-I

Meeting No. 01/AM08 date: 01.05.08

Subject: Revalidation of advance licence No. 0210045977 dt. 20.03.2003 for clubbing purpose only.

The Committee decided to revalidate the advance licence No. 0210045977 dt. 20.03.2003 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence only for clubbing purpose and no further import to be allowed and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No.50 M/s. Samsonite South Asia Pvt. Ltd., Nasik

F.No. 01/94/180/1124/AM08/PC-4

Meeting No. 01/AM08 date: 01.05.08

Subject: Restoration of 10% cut applied on DEPB No. 0310411207 dt. 7.12.06.

The Committee agreed to the request of the firm.
